



2026:AHC:23230-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 1495 of 2026

Muninder Kushwaha

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashutosh Kumar Singh, Dinesh Kumar Pandey
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the final report has been submitted in favour of the accused persons.

2. Learned counsel for the petitioner could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.

2. In view of the above, this writ petition is dismissed as withdrawn with the aforesaid liberty.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 3, 2026

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